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(C.R.NO.41) APP Meera Choudhary- Bhosale for the State present. Adv Saveena Bedi for applicant present. FRSR following order is pass 1. Anticipatory Bail Application No. 607 of 2021 is allowed.
1. Anticipatory Bail Application No. 607 of 2021 is allowed.
2. In the event of arrest, accused viz. Madhur Mittal shall be
released on anticipatory bail on his furnishing surety of Rs.15,000/-
(Rupees Fifteen Thousand only) and PR Bond of like amount till
filing of final report by police.
3. Accused is directed not to tamper with prosecution evidence.
4. Accused is directed not to threaten or cause injury to informant.
5. Accused shall co-operate with the investigation of Police.
6. Accused shall not directly or indirectly make any inducement, threat
or promise to any person acquainted with the facts of the case
so as to dissuade him from disclosing such facts to the court or any
police officer.
7. Accused to submit his temporary and permanent addresses and E-
mail ID to Court.
8. Anticipatory Bail application No.607 of 2021 stands disposed of
accordingly.
Authenticated copy be given to both side
(record SJ) Judge

2013/2/